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Central Administrative Tribunal, Principal Bench

Original Application No. 3121 of 2002

New Delhi, this the 29th day of November, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Smt. Vimla Sheopuri
T.G.T. Hindi (Kendriya Vidyalaya
Sikh Lines)
Meerut Cantt.
Meerut

....Applicant

(By Advocate: Shri M.K. Sharma)

Versus

1. Commissioner
Kendriya Vidyalaya Sangathan,
Jeet Singh Marg,
(J.N.U. Complex)
New Delhi.

2. Principal Kendriya Vidyalaya
Sikh Lines
Meerut Cantt.
Meerut

....Respondents

ORDE R(ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant joined the service of Kendriya Vidyalaya Sangathan as Trained Graduate Teacher.

2. It is claimed by the applicant that in terms of the circular of 1.9.88, she is entitled to get changed her category from C.P.F. to G.P.F. Pension Scheme. She had already submitted a representation in this regard copy of which is Annexure A-9 to the Commissioner, Kendriya Vidyalaya Sangathan. No decision as yet has been taken thereon.

3. Keeping in view the aforesaid, at this stage we do not express any opinion on merits. It is directed that respondent no.1 would consider the representation of the

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applicant preferably within six months of the receipt of the certified copy of the present order and pass a speaking order which should be communicated to the applicant. O.A. is disposed of.

Issue DASTI.

V.K. Majotra

(V.K. Majotra)
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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